Central Administrative Tribunal Principal Bench

R.A.No.132/98 M.A.No.1336/98 in O.A.No.660/97 & O.A.No.873/97

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 15片 day of July, 1998

R.A.No.132/98 in OA No.660/97:

- 1. Shri Surinder Singh .s/o Sh. Maman Singh 'Haryana.
- 2. Sh. Mehar Singh s/o Sh. Dara Singh No.590, JJ Colony Pandav Nagar Delhi 92.

... Applicants

Vs.

- Lt. Governor Government of National Capital Territory of Delhi.
- 2. The Director of Lotteries Directorate of Lotteries Second Floor, ISBT Kashmere Gate Delhi - 6.

. Respondents

R.A.No.132/98 in OA No.873/97:

- 1. Shri Ram Pal s/o Shri Ram Lal vill. & P.O. Nathupura Timarpur Delhi.
- 2. Sh. Jai Pal Singh s/o Sh. Ram Swaroop Singh 525 - JG-II, Vikaspuri New Delhi.

.. Applicants

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- Lt. Governor
 Government of National
 Capital Territory of Delhi.
- 2. The Director of Lotteries
 Directorate of Lotteries
 Second Floor, ISBT
 Kashmere Gate
 Delhi 6.

... Respondents

ORDER (By Circulation)

The petitioners who were working as Security Guards on daily wages in the office of Director Delhi Lotteries had approached this Tribunal in OA No.660/97 and in OA No.873/97 stating that they apprehended their retrenchment due to the closure of Delhi Lotteries and

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absorbed elsewhere under the N.C.T. of Delhi counting their military service for the purposes of calculation of their qualifying service. It was also stated that certain petitioners had been absorbed under the Delhi Kalyan Samiti. The aforesaid OAs were disposed by a common order with a direction that in case no work is available for the applicants in Delhi Lotteries the respondents will forward their names to Delhi Kalyan Samiti for consideration for re-engagement on the same basis as had been done in respect of the other employees of the Delhi Lotteries.

- Petition stating that the Delhi Kalyan Samiti has declined to give them employment on the ground that they have no vacancies for Security Guards. The peititoners submit that the respondeents have taken advantage of the fact that the Tribunal did not give a positive direction to the respondents to re-engage them. On that basis they have sought review of the order and the direction given by this Tribunal.
- Accordingly, it is summarily dismissed.

(R.K.Ahooja)

Member(A)

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